

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE&INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 29 (RE-00)/1997-2002

NEW DELHI , the 1st September., 2000

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as notified in the Gazette of India extraordinary, Part-II-Section 3 – Sub- section (ii) vide S.O.No.283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in Handbook (Vol.1). (RE-00), 1997-2002.

1. The following new paragraph shall be added after paragraph 4.37:-

Issuance of duplicate Green Card	4.38	In such cases where a Green Card is lost or misplaced , the issuing authority may consider requests for grant of a duplicate copy of Green Card , on the basis of an affidavit from the Green Card holder.
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2. The following new paragraph shall be added after paragraph 6.19:-

Re-fixation of average export obligation	6.20	Wherever average level of export obligation was fixed taking into account the exports made to former USSR or to such countries as are notified by the Directorate General of Foreign Trade under this paragraph, the average level of exports shall be reduced by excluding exports made to such countries.
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3. The following amendments shall be made in the Appendix– 28A.

(A) Product Group: Engineering
Product Code:61

(i) The following shall be added after Sl. No: 594:

S.No	Description	DEPB Rates	Value Cap
595	Single Phase Transformers (Copper Wound)/Active Parts of Single Phase Transformers, above 100 KVA, upto and including 1000 KVA.	16.00	Rs.115 /-Per Kg.
596	Single Phase Transformers (Copper Wound)/Active Parts of Single Phase Transformers, above 25 KVA, upto and including 100 KVA.	16.00	Rs.115 /-Per Kg.
597	Single Phase Transformers (Copper Wound)/Active Parts of Single Phase Transformers, upto and including 25 KVA.	16.00	Rs.115 /-Per Kg.
598	Single Phase Transformers (Copper Wound)/Active Parts of Single Phase Transformers, above 1000 KVA, upto and including 4000 KVA.	16.00	Rs.115 /-Per Kg.
599	Nut and Shaft Assembly for Automobile.	10.00	

(B) Product Group: Chemical
Product Code:62

- (i) The description of export product at Sl. No: 983 shall be amended to read as:- “2-Picoline (Alpha/4-Picoline (Gamma)).
- (ii) The value cap for DEPB entitlement as given in column (4) for export product at Sl. No: 64 shall be amended to read as Rs. 1850/- per Kg.

(C) Product Group: Electronics.
Product Code: 83

(i) The DEPB rate for the export product at Sl. No: 53 shall be corrected to read as 7% instead of 17%.

4. The following shall be added in the Appendix– 31 after Sl. No: 29-

30	Jute Manufacturers Development Council.	3A, Park Plaza, 71 Park Street, Calcutta-700016 Phone: 2172107,2172540,2263438 Fax: 2172456 E-Mail: jmdc@giascl01.vsnl.net.in	
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5. The contents of Appendix– 40 shall be amended to read as under:

Agencies/Funds notified by the Government of India, Ministry of Finance, Dept. of Economic Affairs vide their Public Notice No: 1(FT)/DEA/2000 dated 9th August, 2000 for the purpose of Deemed Export benefits :-

1. International Bank for Reconstruction and Development (IBRD) and the International Development Association (IDA).
 2. International Fund for Agricultural Development (IFAD).
 3. Asian Development Bank (ADB).
 4. Organisation of Petroleum Exporting Countries (OPEC) Fund.
 5. Yen credit channelised through Japan Bank for International Cooperation (JBIC). (Development component only).
 6. Swedish International Development Agency (SIDA).
6. The application form for DTA Sale by EOU/EPZ units, as appearing as Annexure-A to the Appendix– 42, shall be amended as per the Annexure to this Public Notice.

7. The following amendments shall be made in the Appendix– 51B:-

(i) The following shall be added at the beginning of the Appendix :-

All India Organisations

(1) CII and its branches

Head Office:-

23, Institutional Area, Lodi Road, New Delhi - 110 003

Phone : 0091-11-4629994-7, 4626164 / 4625407 • Fax : 0091-11-4626149 / 4633168 • Cable : BUILDPOWER

Email : ciico@ciionline.org • Internet : www.ciionline.org

(ii) The following shall be indicated at Sl. No: 4 under the State Head Rajasthan:-

4. Mewar Chamber of Commerce & Industry, Bhilwara.

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade

Copy to all concerned:-

By orders etc.

(A.K.Srivastava)

Dy. Director General of Foreign Trade

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ANNEXURE - A

APPLICATION FOR DTA SALE PERMISSION

UNDER PARA 9.9(b) OF THE EXIM POLICY 1997-2000 FOR THE PERIOD

(QUARTERLY/HALF YEARLY/ANNUAL)

I. PROJECT DETAILS:

1. Name & Address of the unit:

2. LOI/LOP/IL No. & Date:

3.	Details of the products approved for manufacture and export in the LOP/LOI/IL	Item(s) of Manufacture/ Service	Present installed capacity
		1. 2. 3.	

4. Date of commencement of production:

II DETAILS OF ADVANCE DTA SALE

5.	Details of advance DTA sale permitted, if any	Approval No. and Date	Particulars of products/ service permitted	Value
1.				
2.				
3.				
Total				

DETAILS OF DISPATCH

6.	Details of advance DTA sale effected (Please indicate the period)	Description of goods/service sold in DTA as advance DTA sale	Value
1.			
2.			
3.			

Total			
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III. PRODUCTION DETAILS FOR THE APPLICATION PERIOD

Gross production

I.	Description of goods produced/manufactured /service	Total Production including rejects and waste/scrap	
		Quantity	Ex-factory value
	1.	2(i)	2(ii)
1.			
2.			
Total			

IV DETAILS OF PHYSICAL EXPORTS FOR THE APPLICATION PERIOD

	FOB value of Physical Exports	Value of rejected consignment, if any	Net FOB value of Physical Exports
	5(ii)	5(iii)	5(iv)=[5(ii)-5(iii)]

1.			
2			
3.			
Total			

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V NET FOREIGN EXCHANGE EARNINGS AS A PERCENTAGE OF EXPORTS (NFEP)

NFEP achieved on exports in the last five years or less as applicable (Calculation Chart enclosed)

VI PARTICULARS OF PROPOSED DTA SALE

Description of the items proposed to be sold in DTA	Value
9(i)	9(ii)
1.	
2.	
3.	
Total	

DECLARATION

I/We hereby declare that the information given above is true and correct

Signature of the applicant
Name

Designation
Seal of the Company

CHARTERED ACCOUNTANTS CERTIFICATE

We have checked and verified the figures mentioned above from the records and books of account of company and found them true and correct

Signature
Name
Membership No
Seal

CERTIFICATE BY CENTRAL EXCISE AUTHORITY

Verified from the records and found correct by Inspector / Supdt. Of Central Excise & Customs I/C of the factory

Signature
Name
Seal

Note: Each page may be verified and signed by the Chartered Accountant

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CALCULATION CHART (TO BE CERTIFIED BY A CHARTERED ACCOUNTANT SHOWING NFEP ACHIEVED IN THE LAST FIVE YEARS OR LESS AS APPLICABLE)

1. DETAILS OF EXPORTS:

(Rs. in Lakhs)

i)	F.O.B. value of physical exports made in the last five years or less as applicable	Rs.
ii.)	Value of supplies made under para 9.10 of the Exim Policy	Rs.
iii)	Total	Rs.

2. DETAILS OF CAPITAL GOODS INCLUDING DG SET AND OTHER OFFICE EQUIPMENTS IMPORTED IN THE LAST FIVE YEARS OR LESS AS APPLICABLE

(I) CIF VALUE OF IMPORTED CAPITAL GOODS (YEAR WISE) IN THE LAST FIVE YEARS OR LESS AS APPLICABLE

Ist year	IInd year	IIIrd year	IVth year	Vth year	Total

(II)VALUE OF IMPORTED CG PROCURED FROM ANOTHER EOU/EPZ UNIT OR FROM A LEASING COMPANY IN THE LAST FIVE YEARS OR LESS AS APPLICABLE

Ist year	IInd year	IIIrd year	IVth year	Vth year	VIth year

3.	AMORTISED VALUE OF CAPITAL GOODS (Please see Note below for calculation)	Rs.

4.	DETAILS OF IMPORTED RAW MATERIAL	
(i)	Total CIF value of imported raw materials, consumables including POL products and components etc. in the last five years or less applicable	Rs.
(ii)	Value of purchases made under Para 9.10(c), 9.16 of EXIM Policy in the last five years or less applicable	Rs.
Iii)	Value of goods indicated at (i) & (ii) above held in stock or under process at the end of the relevant period	Rs.
iv)	Value of raw materials etc. used in goods produced and cleared from the unit {[i) + (ii)]- [(iii)]}	Rs.

5. Total value of indigenous raw materials, consumables components etc, used in goods produced and cleared from the unit in the last five years or less as applicale

Rs. _____

6. OTHER OUTFLOW OF FOREIGN EXCHANGE IN THE LAST FIVE YEARS OR LESS AS APPLICABLE

(i)	Dividends	Rs.
(ii)	Profit	Rs.
(iii)	Technical know how fee	Rs.
(iv)	Royalty	Rs.
(v)	Commission	Rs.
(vi)	Foreign travel	Rs.
(vii)	Any other outflow in foreign exchange (Please indicate details)	Rs.
Total		Rs.

7. NFEP achieved

$$\frac{A - B}{A} \times 100$$

Where A = FOB value of exports

B = Sum total of value of imported inputs used. Proportionate (amortised) value of imported capital goods, technical know-how fee and other expenses made in foreign exchange

Note: The proportionate (amortized) value of imported capital goods and technical know-how fee shall be calculated @ 20% of the CIF value of each year in the last five years or less as applicable.

